

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

INDEX

IN

**RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND
POLLUTION CONTROL BOARD**

in

Original Application No. 780 of 2024

Parmjeet Singh & Ors.

Applicant

Versus

Union of India & Ors.

Respondents

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Dated: September 13, 2024



Mukesh Verma
Advocate
Counsel for the UKPCB

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI
RESPONSE AFFIDAVIT ON BEHALF OF
UTTARAKHAND POLLUTION CONTROL BOARD

(Respondent No. 6 & 7)

in

Original Application No. 780 of 2024

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Respondents

AFFIDAVIT of Dr. Raj Kumar Chaturvedi, aged about 50 years, S/o Shri Ram Swaroop Chaturvedi. Presently posted as Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Dehradun.



Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Regional Officer and is duly authorized to sign and file the instant affidavit on behalf of

AK

Uttarakhand Pollution Control Board (Respondent No. 6 & 7) and is well acquainted with facts and circumstances of the case.

PARA WISE REPLY:

2. That the contents of Paragraph No. 1 & 2 are matter of record.
3. That the contents of Paragraph No. 3 & 4 are the questions raised by the applicant relating to the environment and do not call for any reply from the answering respondent.
4. That the contents of Paragraph No. 5, 6, 7, 8, & 9 are matter of record.
5. That the contents of Paragraph No. 10 are admitted to the extent that they are matter of record and anything contrary is hereby denied. It is pertinent to mention that stone crushing units are categorized under the Orange Category of industries based on their pollution potential and pollution index calculated by the Central Pollution Control Board and communicated vide letter dated 07.03.2016 issued to all State Pollution Control Boards/Pollution Control Committees through directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as amended from time to time.
6. That further, the Ministry of Environment, Forest and Climate Change, Government of India vide notification S.O. 94(E) dated 06.01.2020 substituted clauses (i), (ii), (iii), (iv), (v) and ANNEXURE of the Original Notification S.O. No. 102(E) dated 01.02.1989. Copies of notifications dated 01.02.1989 and 06.01.2020 are already annexed with Original Application at Annexure A1/16 (Paper Book Page No. 117-123 and 151, respectively). The Notification dated 06.01.2020 harmonize the categorization of industrial sectors as Red, Orange, Green and



File

White categories, across the State including in the Doon Valley area. Further, in continuation of notification S.O. No. 102(E) dated 01.02.1989, the subsequent notifications S.O. 94(E) dated 04.07.2005 and S.O. No. 2125(E) dated 13.12.2007 mandated that all the Orange category of industries/activities would require prior environmental clearance from the State Environment Impact Assessment Authority (SEIAA), Uttarakhand in accordance with EIA Notification 2006 as amended. **Copies of S.O. 94(E) dated 04.07.2005 and S.O. No. 2125(E) dated 13.12.2007 are being marked and filed as Annexure No. 1 with this response affidavit.**

7. That the State Government has granted the necessary permission for establishment of said Stone Crushing Unit i.e. M/S Balaji Associates at Khasra NO. 237, 238, 240, 241/1, 241/2, 268, 269, 279/2 (total land area-1.9565 hectare) at Village Fatehpur Tanda, Tehsil Doiwala, District Dehradun vide letter dated 04.12.2023 and the State Environment Impact Assessment Authority (SEIAA) Uttarakhand has issued prior environmental clearance vide letter dated 01.02.2024 under the provisions of EIA Notification, 2006 as amended. It is presumed that while considering the application of prior environmental clearance, the State Environment Impact Assessment Authority (SEIAA) Uttarakhand would have assessed the possible environmental impacts and its mitigative measures meticulously.
8. That in view of above, the answering respondent has accorded Consent to Establish (CTE) under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide its letter dated 08.01.2024 subject to the compliance of provisions made under the Environment (Protection) Rules, 1986 as amended. Subsequently, Consolidated Consent & Authorization (CCA) was granted for operation of unit vide letter dated 11.07.2024. Copies of above documents are already provided by the applicant with Original



File

Application as Annexure A1/1, Annexure A1/14 and Annexure A1/15 (Paper Book Page No. 42, 107 & 115, respectively). Subsequently, Consolidated Consent & Authorization (CCA) was granted by the respondent Board under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide its letter dated 11.07.2024. **Copy of CCA order issued on 11.07.2024 is being marked and filed as Annexure No. 2 with this response affidavit.**

9. That it is pertinent to mention that M/S Balaji Associates is a stone crushing unit having installed capacity of 100 Ton/Hr. and falls under the Orange category of industry as per criteria laid down by the Central Pollution Control Board. Said unit is not falls under the “mineral processing industries”.
10. That so far, the covering of proposed location inside the elephant habitat /corridor and requirement of permission under the Wildlife Protection Act, 1972 is concerned, the joint committee member consisting of representatives of the forest department have not made any comments in the regard.
11. That the contents of paragraph 11 and 12 do not call for any reply from the answering respondent.
12. That the deponent is a responsible Government servant having the highest regard for the Hon’ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon’ble Tribunal in its letter and spirit and shall continue to do so in the future.

Rik
Deponent



Rik

Verification:

I, Raj Kumar Chaturvedi the deponent above named do hereby verify and say that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified at Dehradun on this 12th day of September, 2023.

RK
Deponent

I, Devang Mishra, Advocate, do hereby declare that the person making this affidavit and alleging himself to be Raj Kumar Chaturvedi is the same person who is known to me from the papers produced by him before me in this case.

Devang
Advocate
Enrol. No. U.P.23273/23

Solemnly affirmed before me on this day of 12 September, 2024 at Dehradun at about 5:30 AM/PM by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

Notary

Rest No
514/24



This affidavit is sworn before me by
Shri. Raj Kumar Chaturvedi
who is identified by Shri
at Dehradun on.....

(Rajender Singh Negi)
Advocate & Notary, Dehradun

जिस्ट्री सं. डी.एल.-33004/99

REGD. NO. D.L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 686]

नई दिल्ली, सोमवार, जुलाई 4, 2005/आषाढ़ 13, 1927

No. 686]

NEW DELHI, MONDAY, JULY 4, 2005/ASADHA 13, 1927

पर्यावरण और वन मंत्रालय

आदेश

नई दिल्ली, 4 जुलाई, 2005

का.आ. 943(अ).—पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खण्ड (घ) के अधीन, उन क्रियाकलापों के सिवाय, जिन्हें पर्यावरणीय समाघातों की जांच करने के लिए केन्द्रीय सरकार द्वारा अनुज्ञात किया जाता है, दून घाटी उत्तरांचल में विभिन्न क्रियाकलापों पर निर्बंधन अभिरोधित करने वाली अधिसूचना का.आ. 102(अ) तारीख 1 फरवरी, 1989 द्वारा जारी की गई थी;

और उक्त अधिसूचना ने उद्योगों को तीन प्रवर्गों में वर्गीकृत किया है, अर्थात्, हरा, नारंगी और लाल और दून घाटी क्षेत्र में औद्योगिक इकाइयों को अनुज्ञा देने और उनको निर्बंधित करने के लिए मार्गदर्शी सिद्धांतों को भी विहित किया है;

और नारंगी प्रवर्ग के अंतर्गत आने वाले उद्योगों को राज्य प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारण किए जाने की और उन्हें "अनापत्ति प्रमाणपत्र" प्रदान करने से पूर्व पर्यावरण और वन मंत्रालय में केन्द्रीय सरकार को विनिर्दिष्ट किए जाने की अपेक्षा की जाती है;

और अब यह सुनिश्चित किया गया है कि उक्त अधिसूचना में यथा-विनिर्दिष्ट नारंगी प्रवर्ग के अधीन आने वाले प्रस्तावों पर का.आ. 60(अ) तारीख 27 जनवरी, 1994 द्वारा जारी पर्यावरण समाघात निर्धारण अधिसूचना के अनुसार पर्यावरणीय निकासी की अपेक्षा करने वाले उद्योगों के रूप में कार्रवाई की जाएगी।

अतः अब पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 में प्रदत्त शक्तियों का प्रयोग करते हुए, यह निदेश दिया जाता है कि अधिसूचना संख्यांक का.आ. 102(अ) तारीख 1 फरवरी, 1989 द्वारा प्रवर्गीकृत नारंगी उद्योग के प्रवर्ग के अंतर्गत आने वाले दून घाटी, उत्तरांचल के विकास संबंधित प्रस्ताव वैसी प्रक्रिया का पालन करेंगे जैसी राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से समय-समय पर यथा-संशोधित का.आ. 60(अ) तारीख 27 जनवरी, 1994 द्वारा जारी पर्यावरण समाघात निर्धारण अधिसूचना, 1994 के अधीन उद्योग सेक्टर परियोजनाओं के पर्यावरण निकासी के लिए पालन किया जा रहा है।

[फा. सं. जे-11013/25/2005-आई.ए. II(1)]

आर. चन्द्रमोहन, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

ORDER

New Delhi, the 4th July, 2005

S.O. 943(E).— Whereas a notification under clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, imposing restrictions on various activities in Doon Valley Utranchal, except those activities which are permitted by the Central Government for examining the environmental impacts, was issued *vide* No. S.O. 102(E) dated the 1st February, 1989;

And whereas the said notification classified industries into three categories; namely, green, orange and red and also prescribed guidelines for permitting and restricting industrial units in Doon Valley Area;

2002 GI/2005

(1)

And whereas industries falling in the orange category are required to be assessed by State Pollution Control Board and referred to the Central Government in the Ministry of Environment and Forests before granting 'No Objection Certificate';

And whereas it has now been decided that proposals covered under the orange category, as specified in the said notification shall be dealt with as industries requiring environmental clearance as per the Environment Impact Assessment Notification, 1994, issued *vide* No. S.O. 60(E) dated the 27th January, 1994.

Now, therefore, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed that all proposals, relating to development in Doon Valley, Uttaranchal falling in the category of orange industry categorized *vide* notification No. S.O. 102(E) dated the 1st February, 1989, shall follow the same procedure as is being followed for the environment clearance of Industry Sector Projects under Environment Impact Assessment Notification, 1994 issued *vide* No. S.O. 60(E) dated the 27th January, 1994 as amended from time to time with effect from the date of publication of this notification in the Official Gazette.

[F. No. J-11013/25/2005-IA.II(D)]

R. CHANDRAMOHAN, Jt. Secy.



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पत्रिका सं. 33004/99



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1539] नई दिल्ली, बुधवार, दिसम्बर 13, 2007/अग्रहायणा 22, 1929

No. 1539]

NEW DELHI, THURSDAY, DECEMBER 13, 2007/AGRAHAYANA 22, 1929

पर्यावरण एवं वन मंत्रालय आदेश

नई दिल्ली, 13 दिसम्बर, 2007

सं. 2125 (अ) —अर्थिक, पर्यावरण (सुरक्षा) नियमावली, 1986 के नियम 5 के उप-नियम (3) के खण्ड (घ) के तहत दूध घाटी, उधमसिंहगढ़ में उन गतिविधियों जिनके लिए केंद्रीय सरकार ने पर्यावरणीय प्रभाव के परीक्षण के लिए अनुमति दे दी है, का छोड़कर निम्नलिखित गतिविधियों पर प्रतिबंध लगाने के लिए दिनांक 1 जनवरी, 1989 के सं. का.आ. 102(अ) के तहत एक अधिसूचना जारी की गई थी:

और, अर्थिक, उच्च अधिसूचना में उद्योगों को तीन क्षेत्रों अर्थात् ग्रोन, ओरेंज और रेड में वर्गीकृत किया गया है और दूध घाटी क्षेत्र में औद्योगिक इकाइयों को अनुमति देने और उन पर प्रतिबंध लगाने के लिए दिशा-निर्देश भी निर्धारित किए गए हैं;

और, अर्थिक, ओरेंज श्रेणी के अंतर्गत आने वाले उद्योगों का मूल्यांकन राज्य के प्रदूषण नियंत्रण बोर्ड द्वारा किया जाना तथा उन्हें अनुमति प्रमाण-पत्र देने से पहले संबंधित प्रस्ताव को केंद्र सरकार, पर्यावरण एवं वन मंत्रालय के पास भेजा जाना अपेक्षित है;

और, अर्थिक, यह परिकल्पना की गई थी कि ओरेंज श्रेणी के अंतर्गत शामिल प्रस्तावों के मामले में जारी प्रक्रिया अपनाई जाएगी जो कि दिनांक 2 जुलाई, 2005 के का.आ. 943(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 1994 के अंतर्गत उद्योग क्षेत्र की परिशोधनों को पर्यावरणीय मंजूरी देने समग्र अपनाई जाती है;

और, अर्थिक, दिनांक 27 जनवरी, 1994 के का.आ. 60(अ) के तहत जारी उच्च पर्यावरण प्रभाव मूल्यांकन अधिसूचना को दिनांक

4930 G/2097

14 सितम्बर, 2006 के सं.आ. 1535(अ) के तहत जारी अधिसूचना द्वारा अंगिकृत किया जाना जाएगा:

अतः, अब, पर्यावरण (सुरक्षा) अधिनियम, 1986 की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा, यह निर्देश दिया जाता है कि दूध घाटी, उधमसिंहगढ़ में विकास कार्य से संबंधित सभी प्रस्तावों को निम्नलिखित प्रक्रिया अपनाते हुए धारा की जाएगी:

- (i) ऐसे सभी परिशोधनों को 14 सितम्बर, 2006 के सं. का.आ. 1535(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत अधिसूची में शामिल की गई हैं, को लिए उक्त अधिसूचना में निर्धारित प्रक्रिया ही अपनाई जाएगी।
- (ii) ऐसी सभी परिशोधनों को उक्त पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत शामिल नहीं हैं, और ओरेंज श्रेणी के अंतर्गत आती हैं उच्च पर्यावरण प्रभाव मूल्यांकन अधिनियम द्वारा विचार किया जाएगा।
- (iii) उधमसिंहगढ़ क्षेत्र के लिए राज्य स्तरीय प्रभाव मूल्यांकन प्राधिकरण का गठन होने तक, प्रस्तावों को जारी, राज्य प्रदूषण नियंत्रण बोर्ड की टिप्पणियों प्रत्या होने के पर्यन्त, उन्हें मूल्यांकन समिति के पास भेजे बिना, केंद्र सरकार द्वारा की जाएगी।

[सं. सं-11013/25/2005-आं.ए. II (1)]

रा. आनन्दकुमार, सहायक सचिव

MINISTRY OF ENVIRONMENT AND FORESTS
ORDER

New Delhi, the, 13th December, 2007

S.O. 2125 (E).—Whereas, a notification under clause (d) of sub-rule (3) of rule 5 of the Environment (Protection)

(1)

2
 Rules, 1986, imposing restrictions on various activities in Doon Valley Uttarakhand, except those activities which are permitted by the Central Government for examining the environmental impacts, was issued *vide* No. S.O. 102(E) dated the 1st February, 1989;

And, whereas, the said notification classified industries into three categories; namely, green, orange and red and also prescribed guidelines for permitting and restricting industrial units in Doon Valley Area;

And, whereas, industries falling in the orange category are required to be assessed by State Pollution Control Board and referred to the Central Government in the Ministry of Environment and Forests before granting 'No Objection Certificate';

And, whereas, it was envisaged that the proposals covered under orange category shall follow the same procedure as is being followed for the environment clearance of industry sector projects under Environment Impact Assessment Notification, 1994, issued *vide* S.O. 943(E) dated the 4th July, 2005;

And, whereas, the said Environment Impact Assessment notification issued *vide* S.O. 60(E) dated the 27th January, 1994 has been superseded by the notification *vide* number S.O. 1533(E) dated 14th September, 2006;

Now, therefore, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed that all proposals relating to development in Doon Valley will be examined as per the following procedure:—

- (i) All those projects which are covered in the schedule under the Environment Impact Assessment notification issued *vide* number S.O. 1533(E) dated the 14th September, 2006 will follow the procedure laid down in that notification.
- (ii) All those projects which are not covered under the EIA notification but which fall under the orange category shall be considered by the State level Environment Impact Assessment Authority.
- (iii) Till such time as the State level Impact Assessment Authority is constituted for the State of Uttarakhand, the proposals will be examined by the Central Government, without referring them to the Appraisal Committee, after obtaining the comments of the State Pollution Control Board.

[No. J-11013/25/2005-IA-IT(I)]

R. ANANDAKUMAR, Scientist 'G'



Regional Office
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun
E-mail : roueppcb@gmail.com,
Phone No.-0135-3593200

UKPCB/ROD/Con/DDN.- 2168 /2024-25/ 1362 -791

Date: 11/07/24
REGD. POST

To,

M/s Balaji Associates
Khasra No. 273, 240, 241/2, 268,269, 279/2
Village Faehpur Tada, Tehsil Doiwala
Distt. Dehradun.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application No. 5828808

Date 27.04.2024

CCA is hereby granted to M/s Balaji Associates located at Khasra No. 273, 240, 241/2, 268,269, 279/2 Village Faehpur Tada, Tehsil Doiwala, Distt. Dehradun subject to the provisions of the Water, Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted up to 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values ` 330.0 Lakhs:-

S. No.	Last CTE		Present CCA (Expansion)	
	Product	Quantity (Per Hour)	Product	Quantity (Per Hour)
1	Stone Aggregate of various size & Dust	100 TPH	Stone Aggregate of various size & Dust	100 TPH

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE	Present CCA (Expansion)
Trade Effluent	Nil.	Nil.
Sewage	0.2 KLD	0.2 KLD

- (ii) Trade effluent treatment and disposal – Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide appropriate treatment and disposed through septic tank/soak pit after treatment as per norms.

3. Conditions under Air Act :-

The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1.	D.G. Set (500 KVA)	3.0	HSD	10 Ltr/Hr.	Natural Draft &	-

				Acoustic	
Ambient Air Quantity					
1.	Suspended Particulate Matter (SPM)	Not to Exceed	600µg/M³		

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules :-

- (i) Number of authorization and date of issue : -----
(ii) The **Factory Manager** of **M/s Balaji Associates** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.010 MT	Disposable

- (iv) The authorization shall be in force for **31.03.2025**.
(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.
(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
(vi) An application for the renewal of an authorization shall be made as laid down under these rules.
(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for **Crushing & Screening Process** only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
(i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules** and **Third Party Audit Report**.
(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
(iii) Quarterly **compliance report of the CCA**, **photograph of ETP/APCs/Waste Storage Area**.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will result in legal action under the aforesaid **Acts and Rules**.

Rik
(Dr. R. k. Chaturvedi)
Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.

Rik
Regional Officer (I/c)
Annexure

Specific Conditions:

1. The consent to operate will attract execution of board's order dated 02-12-2022 subject to direction of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. Unit shall strictly comply with the provisions of the Water Act, Air & E(P) Act and Rules/Notification made thereunder.
3. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. This CCA valid for crushing of Raw Material (River Bed Materials) obtained from legitimate source only.
5. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
6. Unit shall not increase the Production capacity as given in this CCA without prior Consent of the Board.
7. The stone crushing unit shall ensure all measures for pollution control as specified under the Environment (Protection) Act, 1986 and Rules made there under, so that ambient air quality not exceed to prescribed limit at any time.
8. The applicant shall develop green belt within the premises.
9. Unit shall Provided wind breaking wall along the periphery of the Premises.
10. Unit shall Construct metallic road within Premises.
11. Unit shall Provide dust suppression/containment system on all dust emitting sources/equipment.
12. Unit shall do regular wetting of the ground within premises.
13. Stone Crusher shall be established inside the covered shed.
14. Ducting system with ID fan to be provided for suction of dust and to be scrubbed with water. The water from scrubbing will be channelizing to settling tank. The water will be re-used for scrubbing.
15. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
16. The Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants shall strictly follow the Uttarakhand Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants Anugya Nitti- 2021 (as amended time to time), promulgated by the State Government.
17. The unit shall ensure all safety measures and shall undertake Periodical assessment by the competent authority.
18. The unit shall not operate during night hours as defined under Noise Rules-2000.
19. Unit shall comply with direction/Orders/Guidelines issued by Hon'ble Courts/Tribunal and/or competent Authority from time to time in reference to Stone Crusher.
20. The Applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastic mentioned in the notification of MoEF & CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(11)/2001 dated 16-02-2021.
21. The Unit Shall Strictly adhere to provisional of water Act, Air Act & E(P) Act and Rules/Notification made thereunder.
22. Unit has obtained Anugya for establishment of stone crusher via **288/VII-A-1/2023-20(Stone Crusher)/2015** dated **04-12-2023** at any stage , if the said permission is suspended/Cancelled, this CCA will be deemed cancelled.

23. Unit has obtained EC No. 152-09(93)/23 Dated 30-01-2024.

General Conditions:

1. The applicant shall get analyses the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratories recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated condition within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drain ect. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standard laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emission be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of Industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board/s offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without.


(Dr. R. k. Chaturvedi)
Regional Officer (I/c)